

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1624  
ANSWERED ON:21.07.2014  
SOCIAL SECURITY LAW FOR UNORGANISED SECTOR  
Birla Shri Om

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has framed any social security law for labourers in the unorganised sector;
- (b) if so, whether the Government has also issued any guidelines to the State Governments in this regard;
- (c) if so, the details thereof; and
- (d) the details of amount earmarked and allocated to the State Governments under the said Act during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): Yes, Madam. In order to ensure social security to the workers in the unorganized sector, the Government has enacted the Unorganized Workers' Social Security Act, 2008. The Act came into force w.e.f 16.5.2009. Central Rules under the Act have been framed. Under, the Act, a National Social Security Board is constituted at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. All unorganised workers are eligible to get benefit under the social security/welfare schemes under the Act.

(b) to (c): The States have been advised from time to time to implement the provisions under the Unorganized Workers' Social Security Act, 2008 that have been mandated for State Government.

(d): No specific amount earmarked and allocated to the State Government under the Unorganized Workers' Social Security Act, 2008.